1 Message from

RAJYA SABHA

Monday, the 3rd August, 1998/12 Shravana, 1920 (Saka)

The House met at eleven of the clock Mr. Chairman in the Chair.

MEMBERS SWORN

1. Shri Devi Lai (Haryana)

2. Shri Swaraj Kaushal (Haryana)

PAPERS LAID ON THE TABLE

MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): Sir, on behalf of my colleague, Shri Kashiram Rana, I beg to lay on the Table—

Report and Accounts (1996-97) of the National Textile Corporation Ltd., New Delhi and Carpet Export Promotion Council Noida (U.P.) and related papers.

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Twenty-ninth Annual Report and Accounts of the National Textile Corpo-ation Limited, New Delhi, for the year 1996-97, together with the Auditors' Report on the Accounts and the comments 3f the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the iVorking of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library, for I & II See No. LT * 1453^8]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report and Accounts of the Carpet Export Promotion Council, Noida (U.P.), for the year 1996-97, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the above Council.

(c) Statement giving reasons for the delay in laying the papers mentioned at (^ above. [Placed in *See* No. LT 810/98]

MESSAGE FROM THE LOK SABHA The Prasar Bharat! (Broadcasting Corporation of India) Amendment Bill, 1998.

SECRETARY-GfeNERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

> "In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 1998, as passed by Lok Sabha at its sitting held on the 31st July, 1998."

Sir, I lay the Bill on the Table.

SHRI PRANAB MUKHERJEE (West Bengal): Mr. Chairman, Sir, I would like to know....

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, the matter is agitating the minds...

DR. BIPLAB DASGUPTA (West Begnal): Sir, I want to know whether they are going to bring here the Prasar Bharati Bill or not. It has been passed by the Lok Sabha. (Interruptions)

MR. CHAIRMAN: Why are you crossing each other? Both of you are from the same party. I do not know why you are crossing each other.

DR. BIPLAB DASGUPTA: Sir, on Friday, the Bill has been passed by the Lok Sabha. It is due to be discussed in Rajya Sabha. We are really waiting for a discussion on the Prasar Bharati Bill. Let the Government indicate whether it will be today or tomorrow or the day after tomorrow. When are they going to bring it in the House? As far as we are

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concerned, we will be happy to cooperate with the Government.

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): It is a matter for the Business Advisory Committee to decide. How can we say it?

SHRI PRANAB MUKHERJEE: Sir. this issue was raised in the formal meeting of the Business Advisory Committee when it fixed the business for the current week. Normally it happens that we meet for a day more to transact particularly the legislative business which is taken up by the Lok Sabha on the last day. At that point of time, we were not aware of the fate of the Prasar Bharati Bill. As it appeared in the List of Busniess of the Lok Sabha on that day, the Prasar Bharati Bill was likely to be introduced and passed in the Lok Sabha. When the Minister of State for Parliamentary Affairs was indicating the busniess for the current week, we raised this issue, and we wanted to know from the Government if it was going to bring the Prasar Bharati Bill for the consideration of this House. Now we are at the fag end of the current session. Therefore, when the Bill has been passed by the Lok Sabha, it is in all fitness of things that the Government should indicate when it is going to bring it here because we shall have to fix our schedule, we shall have to allocate the time. Naturally, the Government Business will get precedence over other business. Therefore, I most respectfully submit, through you, to the Leader of the House, to let this House know when the Prasar Bharati Bill is going to be brought by the Government before this House for its consideration.

SHRI GURUDAS DAS GUPTA: Sir. I

am completely in agreement with my colleagues. The matter has been agitating the minds of the Members of the House for a long time. You will kindly appreciate that we raised this issue on Friday and the day before. The Government's stand is that it has not made up its mind. Silence is golden. ...(Interruptions)...

MR. CHAIRMAN: Let Mr. Sikander Bakht reply.

SHRI GURUDAS DAS GUPTA: Sir, I want one assurance. ...(Interruptions)...

MR. CHAIRMAN: Please let him reply first.

SHRI GURUDAS DAS GUPTA: Sir, I want one assurance that this Bill will be tabled in the House for discussion and that before Rajya Sabha is able to give its opinion, the Government will not take recourse to promulgation of an ordinance. I want this assurance from the Government. ...(Interruptions)...

THE LEADER OF THE HOUSE (SHRI SIKANDER BAKHT): I am glad that my colleague, Mr. Gurudas Das Gutpa, loves to ask for an assurance from the Government. The Government is considering the matter. We have to see how we are placed with our Business. Then alone can we decide about it.

DR. BIPLAB DASGUPTA: There is no other Business. (*Interruptions*)

MR. CHAIRMAN: Shri Ram Gopal Yadav, please. (*Interruptions*)

DR. BIPLAB DASGUPTA: Let the Government tell us. There is no other Business before the House (*Interruptions*) Only two days are left. (*Interruptions*)

SHRI NILOTPAL BASU (West Bengal): Let the Governmet come out clean on this (*Interruptions*).

SHRI PRANAB MUKHERJEE: Sir, we will co-operate with the Government. We will give it priority. Naturally, Government Busniess would get priority. (*Interruptions*) We are prepared to cooperate with the Government. (*Interruptions*)

SHRI NILOTPAL BASU: The Government is abdicating its responsibility. (*Interruptions*)

SHRI VAYALAR RAVI (Kerala): On a point of order, Sir. (*Interruptions*)

SHRI MD. SALIM: It is an irresponsible Government. They are not prepared 5 Message from

to bring forward even Government legislation. (*Interruptions*)

SHRI VAYALAR RAVI: Sir, my point of order is this (*Interruptions*) Sir, you are the custodian of this House. When a Bill has already been passed by the Lok Sabha, naturally, it has to come to this House. That is why the Secretary-General has just now reported the message about the passing of this Bill by the Lok Sabha. Therefore, the Bill has to come to this House also (*Interruptions*)

SHRI S. VIDUTHALAI VIRUMBI (Tamilnadu): Sir, what is the stand of the Government on this? We should know. (*Interruptions*)

श्री नरेश यादव (बिहार) : सभापति महोदय, बिहार में बाढ़ से 22 जिले प्रभावित हुए है, 50 लाख आबादी प्रभावित हुई है और 45 लाख हैक्टेयर जमीन पानी में डूब गई है... (व्यवधान) सरकार अभी तक चुप बैठी है ... (व्यवधान)

MR. CHAIRMAN: Nothing will go on record. Shri Ram Gopal Yadav, please. (*Interruptions*) I have already called Shri Ram Gopal Yadav. Nobody else would speak. (*Interruptions*)

SHRI VAYALAR RAVI: Sir, what about my point of order? You have allowed me. (*Interruptions*)

श्री जर्नादन : यादव *

प्रो. रामगोपाल यादव (उत्तर प्रदेश) : श्रीमन, आपका संरक्षण चाहिये, आपने मुझे इजाजत दी है, मुझे बोलने दिया जाये।... (**व्यवधान**)

श्री नरेश यादव : *

श्रीमती सरोज दुबे : *

श्री सभापति : मैं तो चाहता हूं, आपकी पार्टी वाले नहीं बोलने दे रहे हैं । मैं क्या करूं । ...(व्यवधान)

श्री सिकन्दर बख्त : सदर साहब, मैं ऑनोरेबिल मेंबर्स की खिदमत में यह अर्ज करना चाहता हूं कि यह बात अभी-अभी उठी है, मैं ऑनोरेबिल, मेंबर्स के

*Not recorded.

जजवात को पूरी तरीके से गवर्नमेंट को पहुंचाऊंगा और कोशिश करेंगे कि अगर समय मिला तो वह आकर कुछ कहें।

شرى {نيتاسدن **سکندربخت:**صدرصاحب میں آنریبل ممبرس کی خدمت میں یہ عرض کرنا چاہتا ہوں کہ یہ بات ابھی ابھی اٹھی بے۔میں آنریبل ممبرس کے جذبات كويورے طريقہ سے گورنمنٹ كو يہنچاؤنگا اورکوشش کرینگر کہ اگروقت ملاتووہ آکرکچھ کہیں۔}

SHRI VAYALAR RAVI: Sir, I am on a point of order. Going by the rules you have asked the Secretary-General to report to this House about the passing of the Prasar Bharati Bill in the Lok Sabha.

SHRI SANGH PRIYA GAUTAM: That matter is over.

SHRI VAYALAR RAVI: I am on a point of over. That means, Sir, you are placing the matter before this House. The Bill have been passed in the Lok Sabha and now it is before this House. Naturally, it has now automatically become the property of this House. This House is seized of the matter. This House is now in the closing stages of its session. Sir, it is for you now to decide as Chairman as to when this Bill has to come before thi? House for discussion. My question is, can the Government, after reporting the matter of passing the Bill to the House, withhold it without the consent of the House? Can they do it?

MR. CHAIRMAN: There is no point of order. What the Leader of the House has to say, he will say. I do not have anything to say about it.

Now, Shri Ram Gopal Yadav.

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SHRI JIBON JROY (West Bengal): The Bill is now before the House. Let us have a consensus of the House whether the House wants to discuss it or not.

MR. CHAIRMAN: Let me tell you what Rule 71 says. It says:

"No motion that a Bill be taken into consideration or be passed shall be made by any member other than the member in charge of the Bill...."

So, there is no question of my giving any motion.

SHRI VAYALAR RAVI: But, Sir, what is your ruling?

MR. CHAIRMAN: No ruling on this. He has heard it. Your point of order is not valid. I may tell you that Hon. Prime Minister is to make a statement at 11.45 a.m. on SAARC. So your Mentions and other things that you have to say have to come to a close latest by 11.45 a.m., when the Prime Minister makes his statement.

Now, Shri Ram Gopal Yadav.

RE. FIRING BY PAKISTANI FORCES ON BORDER

प्रो. रामगोपाल यादव (उत्तर प्रदेश) : सर, पछलि कई दिनों से कश्मीर के इलाके में सीमा पर पाकिस्तान की तरफ से जबर्दस्त गोलाबारी की जा रही है। यों तो कोई ऐसा दिन नहीं जा रहा है पिछले कई वर्षो से जब पाकिस्तान की गोलाबारी से हिन्दुस्तान के नागरिक फौज के अधिकारी या जवान माने न जाते हों। लेकिन जब सार्क वार्ता चल रही हो, हिन्दुस्तान के प्रधान मंत्री और पाकिस्तान के प्रधान मंत्री के बीच वार्ता चल रही हो उस वक्त पाकिस्तान की तरफ से बड़े पैमाने पर सीमा पर जो गोलाबारी की जा रही है। वह एक तरीके से हिन्दुस्तान के ऊपर हमले की प्रतिध्वनि देता है। श्रीमन, स्थिति इनती गंभीर इलाके में, ऊपरी क्षेत्र में नागरिक पलायन करने लगे हैं। प्रतिदिन लोग मारे गए जा रहे हैं और बड़े पैमाने पर मारे जा रहे हैं। श्रीमान, मैं आपके माध्यम से सरकार

से यह जानना चाहता हूं और यह चाहता हूं कि सरकार इस सदन के माध्यम से हिन्दुस्तान की जनता को यह आश्वासत करें क्योंकि पूरे देश में चिन्ता है। ऐसा लगता है और सारी दुनिया के लोग मानते है, कि जब-जब पाकिस्तान में नेतृत्व अनपॉपुलर होने लगता है तो वह हिन्दुस्तान के खिलाफ संघर्ष छेड देता है। हिन्दुंस्तान से युद्ध करके वह पॉपुलर होना चाहता है पाकिस्तान में । तो मैं यह जानना चाहता हं आपके माध्यम से, आपका निर्देश चाहता हं कि गवर्नमेंट को आप निर्देश करें, प्रधान मंत्री जी आ भी रहे हैं। 11.45 पर यहां, कि देश की जनता को पाकिस्तान से बचाने के लिए, कश्मीर की जनता की जो पाकिस्तान से बचाने के लिये, कश्मीर की जनता को जो रोजाना उस पर ..कहीं तो एक तरफ उग्रवादियों को भेज कर दसरे तरीके से किया जा रहा है डोडा वगैरह में और सीमा पर सीधे इस तरह से हमारे लोगों को हताहत किया जा रहा है। तो मैं यह चाहता हं कि आप निर्देश दें कि सरकार इस बात पर सदन को आश्वस्त करे कि पाकिस्तान जिस तरह से हमारे ऊपर आक्रामक हो रहा है, उसका सम्चित जवाब दिया जाएगा, और बॉर्डर पर जो लोग हिन्दुस्तान के हैं, उनकी पक्की सुरक्षा की जाएगी। थैंक यू सर।

DR. ALLADI P. RAJKUMAR (Andhra Pradesh): Mr. Chairman, Sir, I also gave my name.

MR. CHAIRMAN: I will call you after Prof. Malhotra.

प्रो. विजय कुमार मल्होत्रा (दिल्ली) : सभापति महोदय, यादव जी ने जो प्रश्न अभी उठाया है, वह हमारे देश के लिए बहुत ही महत्व का है । कुछ दिन पूर्व मैंने इसी सदन में स्पेशल मेंशन के माध्यम से इस बात का उल्लेख किया था कि पाकिस्तान पिछले लगभग दो माह से लगातार बिना कारण, बिना उत्तेजना के सीमा पर गोलीबारी कर रहा है और भारतीय ढिकानों के अतिरिक्त जो नागरिक है, उन पर भी गोलीबारी कर रहा है। तकरीबन 32 निर्दोष नागरिक अभी तक मारे गए हैं । कितने सैनिक, अर्द्धसैनिक, हताहत हुए है, उनकी संख्या इससे अलग है। महोदय, लगातार इलाके खाली हो रहे हैं। और रात को सोए हुए लोगों के ऊपर जिस तरह से रॉकेट फेंके जाते है, गोलीबारी की जाती है, उससे लोग लगातार मौत को प्राप्त हो रहे है । यह पाकिस्तान के जो साजिश है कि वह कश्मीर के सवाल को अंतर्राष्टीय प्रश्न बनाने के लिए इस तरह से निर्दोष लोगों की हत्या करता है, मैं समझता हूं कि पाकिस्तान की इस कार्यवाही की सारे सदन को भी निंदा करनी चाहिये और विश्व में भी इसकी निंदा की जानी चाहिये । पाकिस्तान ने और बात